

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 5109**

TO BE ANSWERED ON THE 27TH MARCH, 2018/ CHAITRA 6, 1940 (SAKA)

LOCAL STATUS TO EMPLOYEES IN AP

5109. SHRI J.C. DIVAKAR REDDY:

SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has given its consent to amend the Andhra Pradesh Public Employment (Organisation of Local Cadres and Regulation of Direct Recruitment) Act, 1974, enabling grant of local status to the employees migrating from Telangana to Andhra Pradesh (AP) in a boost to the A.P. Government's efforts to shift the administration to the new capital region of Amaravati and if so, the details thereof;

(b) whether the Government has also approved the State Government's request to amend the Andhra Pradesh Educational Institutions (Regulation of Admissions) Order, 1974 enabling grant of local status to students migrating to the new State and if so, the details thereof;

(c) whether the State Government had sought amendments to the Presidential Orders to provide local status to the employees and their children migrating to Andhra Pradesh following the bifurcation of the State and if so, the details thereof and the pending requests from the State Government of Andhra Pradesh to the Ministry and the time by which action is likely to be taken; and

(d) the details of the anomalies removed between Andhra Pradesh and Telangana for effective implementation of the Andhra Pradesh Bifurcation Act to ensure justice to the people of Andhra Pradesh with sufficient employment opportunities through local status?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d) : Government of Andhra Pradesh forwarded a proposal to the Government of India for amendment in the Andhra Pradesh Educational Institutions (Regulation of Admissions) Order, 1974 and the Andhra Pradesh

Public Employment (Organisation of Local Cadres and Regulation of Direct Recruitment) Order, 1975 to facilitate the people who opt and shift, for educational and employment purpose, to Andhra Pradesh from Telangana before 2nd June, 2017, to avail the local status in Andhra Pradesh. The Ministry of Home Affairs vide Notification No, G.S.R. No. 590(E) & 591(E), both dated 09.06.2016 amended the Andhra Pradesh Educational Institutions (Regulation of Admissions) Order, 1974 and the Andhra Pradesh Public Employment (Organisation of Local Cadres and Regulation of Direct Recruitment) Order, 1975 respectively, for providing local status to the candidates who migrate to any part of the State of Andhra Pradesh from the State of Telangana within a period of three years from the 2nd day of June, 2014, for the purpose of education and employment. Further, at the request of Government of Andhra Pradesh, this time limit of three years has been extended for two more years i.e. from 01.06.2017 to 01.06.2019 vide Notifications No. GSR No. 1350 (E) & 1351(E) issued on 30.10.2017.
